## GOVERNMENT OF INDIA MINISTRY OFCOAL RAJYA SABHA QUESTION NO07.03.2011 ANSWERED ON

## MAHARATNA STATUS FOR CIL

Dr.

K.V.P. Ramachandra Rao

Will the Minister of COAL be pleased to state :-

- (a) whether it is a fact that Government has decided to confer Maharatna status on the Coal India Limited (CIL);
- (b) if so, the criterion for conferring the status;
- (c)whether this is likely to improve the financial performance of company; and
- (d)if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF COAL

(SHRI PRATIK PRAKASHBAPU PATIL)

- (a)&(b): A proposal in this regard has been received from Coal India Limited and the same is under consideration at present, in consultation with Department of Public Enterprises. The following eligibility criteria have been laid down for grant of Maharatna status to any of the Central Public Sector Enterprises (CPSEs): The CPSE should:
- i)Have Navratna status; ii)Be listed on the Indian stock exchange, with the minimum prescribed public shareholding under SEBI regulations; iii)Have an average annual turnover during the last 3 years of more than Rs.25,000 crore;
- iv) Have an average annual net worth during the last 3 years of more than Rs.15,000 crore;
- v)Have an average annual net profit after tax during the last 3 years of more than Rs.5,000 crore; vi)Have significant global presence or international operations.
- (c)&(d): A CPSE, conferred with the Maharatna status would have greater delegation of financial and operational powers to its Board of Directors so as to further expand its operations, and improve its financial performance, especially in global markets. The Board of Directors of such Maharatna CPSE shall also have the powers for mergers and acquisitions, subject to certain conditions.

1091